

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/1989/2024 IA/1229/2024 IN C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nausher Kohli (PH)

For the RP: Adv. Tanushree Sogani (PH)

For the CoC: Adv. Nishit Dhruva (PH)

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ORDER

I.A. 1989/2024 & I.A. 1229/2024

The parties have advanced their arguments and pray for time to tender the written submissions. Allowed as prayed for. Adjourned to **22.07.2024 for written submissions.**

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham